IN THE CENATRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.

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Vice-Chairman

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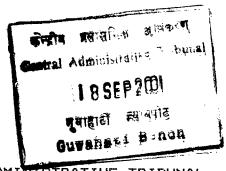
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GAUHATI

Caveat No. 10 of 2001

IN THE MATTER OF :

An application under Section 148A of the Code of Civil Procedure lodging a Caveat.

- AND -

IN THE MATTER OF :

Notification issued under memo No FRE.68/2001/Pt.1/3-D dated 4-9-2001 transfering and posting the caveator as Divisional Forest Officer Dhubri Division vice the prospective petitioner.

- AND -

IN THE MATTER OF :

Shri T.Venudhar Reddy, IFS son of late T Gopala Reddy, presently working as DFO Dhubri Division, Dhubri, Assam.

Caveator

-Versus-

S.Nayak, Working Plan Officer, Upper Assam Circle, Jorhat, Assam.

... Prospective Petitioner.

The humble Caveat of the Caveator abovenamed

MOST RESPECTFULLY SHEWETH :

- That the caveator while working as the DFO, Haltugaon Division, Kokrajhar was in the interest public service transferred and posted as DFO, Dhubri Division, Dhubri vide notification bearing Memo No FRE.68/2001/Pt.1/3-D dated 4-9-2001. On receipt of the transfer order, the petitioner proceeded to Dhubri has taken over charge on 10-9-2001, from the person currently holding the charge of the post of DFO, Dhubri Division. Be it stated here that the Assistant Conservator of Forest, has been holding the charge of the post of DFO, Dhubri Division with effect from 13-8-2001 persuant to the S Nayak proceeding for orientation training at Dehradun.
- 2. That there is every likelihood of the prospective Petitioners filing petition before this Hon'ble Court assailing the Notification dated Ø4.9.2001.
- 3. That the issue involves interest of the caveator and any order passed in favour of the prospective Petitioner would vitally effect the interest of the caveator. Be it stated here that the said order of transfer has already been acted upon.
- 4. That in view of the above facts and circumstances the prospective Petitioner in the event of filing such petition before this Hon'ble Tribunal, may be directed to furnish a copy of the petition to the caveator so that he can oppose the said petition at the time of its admission and also apprise this Hon'ble Tribunal about the facts and circumstances existing pursuant to

- 5. That a notice the caveat has been served upon the prospective Petitioner by registered post.
- 6. That this caveat has been filed bonafide and to secure the ends of justice.

In the premises aforesaid, it is most respectfully prayed that Your Lordships may be pleased to admit this caveat directing the prospective Petitioner to serve a copy of the said writ Petition with Annexures before its admission and/or pass any other order/orders as may be deemed fit and proper.

And for this, your caveator as in duty bound, shall ever pray.

Details of caveat.

- 1. Name of the Caveator :Shri T.Venudhar Reddy, IFS son of late T Gopala Reddy, presently working as DFO Dhubri Division, Dhubri, Assam.
- 2. Name and address of : S.Nayak, Working Plan Officer, Upper Assam Circle, Jorhat, Assam.
- 3. Order against which: Notification issued under memo No FRE.68/2001/Pt.1/3-D dated 4-9-2001 transfering posting the caveator transfering and Divisional Forest Officer Dhubri Division vice the prospective petitioner.
 - 4. Counsel for the caveator
- : 1) Shri B.K. Sharma,

 - 2) Shri S.Sarma,
 3) Shri U.K. Nair. Advocates, Gauhati High Court.
- 5. Date and number of : postal receipt.

Receipt enclosed